

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

233. C.P.(IB)/140(MB)2021

**IN THE MATTER OF**

Axis Bank Limited

... Petitioner

Vs

Vinayak Bhagwan Kulkarni

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 03.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

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**ORDER**

Adjourned to **14.06.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/